

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 295 of 2013 &
I.A. Nos. 12, 41 & 42 of 2014**

Dated : 13th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Motors Ltd. ... Appellant (s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Poorva Saigal

**Counsel for the Respondent(s): Mr. Jayant Bhushant, Sr. Adv.
Mr. Buddy A. Ranganadhan for R-1
Mr. Subodh S. Patil
Mrs. Supriya Deshpande
Ms. Ritika Arora
Mr. Gaurav Pathania, Sr. Adv. for MSED
Mr. Samir Malik**

ORDER

We have heard the learned counsel for the parties. Written submissions have been filed by both the parties.

Judgment is Reserved. The learned Counsel for the MSCDCL seeks sometime to file the supplementary written submissions. Accordingly, he is directed to file the same on or before 23/5/2014 after serving copy on the other side.

**(Rakesh Nath)
Technical Member
TS/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**